"It is desirable to vest these powers exclusively in Judicial Magistrates"

यह भी कहा गया है कि

"At the same time we do not think that the powers under these sections should be vested concurrently"

ग्राज ग्राखिरी दिन है ग्रौर इस सेशन में हम को मौका नहीं मिलेगा हम यह चाहते हैं कि जो पोजिशन मैंने रिट्रेट की है वह 41वें कमीशन से साफतौर से कहा है कि कान्करेन्टली नहीं होना चाहिये।

"Under the statutory scheme of separation, such a. system is likely t₀ create confusion and even otherwise ha_s nothing to commend it".

्उन्होंने साफ तौर में कहा है कि जुडिशियल म.जस्टेट से ही होना चाहिये :

THE CINEMATOGRAPH (AMEND-MENT) BILL, 1980

THE MINISTER OF INFORMA. TION AND BROADCASTING (SHR1 V. P. SATHE): Sir, I beg to move for leave to introduce a Bill further to amend the Cinematograph Act, 1952.

The question was proposed.

SHRI ERA SEZHIYAN (Tamil Nadu). I am opposing thi_s Motion. 1 shall give my reasons.

This Bill which i_s sought to be intnoduced in this House by the Minister suffers from incompleteness of the Memorandum regarding delegated legislation. The Bill i_s accompanied by Financial Memorandum, Memorandum regarding delegated legislation and also the President's recommendation. If you have the copy of the Bill, please see the Memorandum regarding delegated legislation. They have not given complete particulars in it. Whenever such a memorandum regarding delegated

I legislation is given, they clearly specify which clauses of the Bill attract this one. Here no mention of the causes of the Bill is seen. They simply say that 'sub-section (2) of section 8 which deal_s with the power to mak_e rules...' The reference here is to the Act. Somebody has written this Memorandum earlier and now they are in a hurry to introduce this here. 1 will give an example. Day before yesterday we were dealing with the National Security Bill. There was a Memorandum regarding delegated legislation. It clearly said that "clause 5(a) of the Bill provides" for such and such delegation. If you had the Maruti Bill as introduced, you would notice that there also memorandum regarding delegated legislation mentioned the specific clauses of the Bill to empower delegated legislation. Therefore, you have to specifically give the clauses which deal with delegated legislation. Any. body who reads the Bill can make this thing. The honourable Minister can say that if one goes through the Bill, one can rind where the delegated legislation is. If that is so, then nobody will be insisting on the formality of giving a memorandum. Even if you go to subsection, 2 of section 8 of the original Bill, you will see that it is now proposed to amend it by clause 19 of the Bill.

MR. DEPUTY CHAIRMAN; Clause 18, not 19.

SHRI ERA SEZHIYAN: Yes. It seeks to amend this. Then you take clause 8 of the present Bil] which deals with the constitution of an appellate tribunal. There also, if you see page 4, sub.clause (7) of clause 8 of the present Bill, you will see that here they talk of "such rules as may be made in this behalf". Tribunal is a new thing and it wag not there earlier. Only the Board was there. Therefore, this one has not been given. If you take clause 18, it seeks to amend section 8 of the Original Act and there also they say, "without prejudice to the generality of the foregoing powers, rules made

(Shri Era Sezihiyan.)

under thi_s section may provide for.. etc., etc.," Then, a new claus_e they *are* putting in, that is, clause 8, and it seeks to introduce a new section, that is 5D after 5C of the principal Act. That means that th_e memorandum regarding the delegated legislation is incomplete and they have not mentioned the particular clauses of thi_s Bill. Somebody has put it gene, rally that a new provision is made. This is unlike what I quoted in the case of the NSO and the Maruti Bills. Th_e relevant sections of the Bill should be mentioned.

Under clause 8 a new provision seeks to appoint a tribunal which is a- new thing. Now, rule_s have to he made for clause 8; Clause 18 to amend the other one cannot cover this.

MR. DEPUTY CHAIRMAN; I_s this not in addition to the rule-making power conferred by section 5D? Under '5D also they have the power "to make rules. Under thi_s there is the overriding power.

SHRi ERA SEZHIYAN: But the particular clauses of the Bill should be mentioned which has not been done. So. it is incomplete.

This i_s the first major point, Sir. Secondly, Sir, I presume that they have taken the permission from the Chair to introduce thi_s Bill.

MR. DEPUTY CHAIRMAN.- I think permission has been given.

SHRI ERA SEZHIYAN; | want to comment on one thing. The Chair should not ordinarily give permission for this on the last day. Today is the last day and we don't get time to go through the Bills. I got up at 5r o' clock and was waiting upto 8.30 or so and I could Rot get it. I think many of) my friends would not have seen this thing. Still I hurried through it and I have to refer to these things.

MR. DEPUTY CHAIRMAN: Your second point is over. Come to the third point.

SHRI ERA SEZHIYAN: My point \ is that on the last day, they should net introduce the Bills, because they simply hustle! them. We do not get them in time and we do not get time to go through them. I have very great respect for Mr. Sathe. But! I have to say this. Then, Sir, on the last page of the Bill, the President's recommendation has been given. I think that is not the correct procedure. In the case of others, usually the date and all these things are given. Here it is blank.

MR. DEPUTY CHAIRMAN: This is the only form in which it has been given hi all the Bills. Thi₃ i_s the procedure that has been followed s° far.

SHRI ERA SEZHIYAN: I also know the procedure. In the case of Maruti copy of the letter number and date of the letter such and from Giani Zail Singh, Minister of Home Affairs, and all these things are given. Here nothing is given, it is very crucial, which I will explain later. It should be printed fully. I do not know who obtains the President's recommendation.

MR. DEPUTY CHAIRMAN: The Minister obtains it

SHRI ERA SEZHIYAN: I am not raising objection in the present case. This is tot the future.

MR. DEPUTY CHAIRMAN: Yes, Mr. Jha. What is your point?

श्री शिव चन्द्र झा (बिहार): उप-सभापति जी, यह जो चलचित्र (संशोधन) विधेयक, 1980 है, इसका में विरोध करता है। जो इसके लिये टेक्नीकल नेसेसिटीज हैं उनके बारे में उन्होंने बता दिया, इस-लिये इस बारे में में कुछ नहीं कहूंगा। दो मुदों को ही इस बारे में मैं उठाऊगा। यह एक साधारण सी बात है कि जो नया बोर्ड ग्राप गठित करेंगे उसमें जो पहले 9 मेम्बर थे, उनको बदलने का कोई

MR. DEPUTY CHAIRMAN; Do not go into the 1 merits of the Bill. You ca_n raise technical objections. Don't go into the merits of the Bill. You can oppose it on technical grounds.

श्री शिव चन्द्र झा: दूसरा मेरा
मुद्दा यह है कि सेक्शन 4 में
बलेरीफिकेशन ले रहे हैं यू० ए०
की । मैं मंत्री महोदय से जानना
चाहता हूं कि क्यायह गांधी जी के देश में
गांधी का ग्रादर्श है? यू० ए० लगाकर
ग्राप उस ग्रादर्श के खिलाफ कदम उठा रहे
हैं। इन दो मुद्दों के ग्रलावा जो वात मैं
कहना चाहता हूं वह यह है कि यह जो
विधेयक है यह ठीक रूप में लिखा नहीं
गया है। इसलिये मेरा कहना है कि इसको
फिर से री-कन्सीडर करके पुन: इसको
सदन में रखें। मैं इस जिल का इस रूप
में विरोध करता है।

SHRI ERA SEZHIYAN; Only one aspect. The Bill can even be opposed on merits as per the Rules. Rule 67 ^ays;

"If a motion for leave to introduce a Bill is opposed, the Chairman, after permitting, if he thinks fit, a brief explanatory statement from the member who move_s and from the member who opposes the motion, may, without further debate, put the question..."

Suppose somebody wants to oppose on merits, only one member can be allowed, but the Chairman may allow full discussion whenever a Bill is 4 opposed on legislative in competence.

MR. DEPUTY CHAIRMAN: He can oppose on technical grounds, not on merits. Anyway, I am not going into that point now. Yes, the Minister. 1483 RS—4.

SHR1 V. P. SATHE; As far as the major technical point raised by my friend, Mr. Era Sezhiyan, is concerned, regarding delegated legislation, I would only like to point out that there is nothing new that we are introducing by sub-section (2) of section 8, because earlier also the provision is there. All matters are not supposed to be exhaustive. Such practice has been adopted in the past. As far as the delegated legislation is concerned, it only enables rule-making, which cannot be exhaustively spelt out in any delegatory legislation. Therefore. Sir, I do not think there need be any apprehension ort this ground. No other points have been raised. As far as my friend's objection regarding 'U-A' is concerned, while answering on? of the questions I had myself stated here tha? this is further to strengthen the very-objective which you have mentions, about the Gandhian philosophy and concept of additional category of parental guidance, so that certain films will be specified where only parents will be able to decide whether their children should see those films. Therefore, they will not be free. This is to further strengthen the position about restricting certain •films for certain categories.

SHR1 ERA SEZHIYAN; He ha_s not answered my point.

MR. DEPUTY CHAIRMAN: Don't repeat what you have already said. We have heard it

SHRI ERA SEZHIYAN: Ar₂ you going to give a ruling? I referred to a specific section. As in other cases, specific clause_s should b_e mentioned. In the Bill _a new clause has been I introduced. The rules cannot be taken from section (2) only. Therefor[^] 1 say that it is incomplete. Unless it i_s completed, it cannot be in troduced. It is a technical flaw.

MR. DEPUTY CHAIRMAN; I think you can raise these objections later on at the stage of discussion.

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SHRI SUNDER SINGH BHANDARI {Uttar Pradesh): It* you uphold (he •objection, then this is the only time it can be done.

MR. DEPUTY CHAIRMAN: So far as this objection i_s concerned, it can b_e discussed later on. The Minister has said that he i_s not going to bring in any new provision.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): May I, with all respect, submit that what the Minister said was that this is not an altogether new provision? Secondly, he •said that the rules cannot be elaborated in the main Bill. This is perfectly all right. The rules cannot be elaborated. But it is expected that the memorandum of delegated legislation will specify each clause which involves delegated legislation. That is its whole business. I do not think this technical infirmity can be swept under the carpet. It is a technical infirmity. It is nothing more than that. Therefore, I would like you to take a firm stand. After all, these thing, should $^{\text{De}}$ adhered to. If they are adhered to, they add to the dignity of the House and they strengthen the procedures of the House. You are the guardian of the House. If you are convinced that there is an infirmity, then I would request you and the Minister that it ean be taken up on the first day of the next session.

SHRI VASANT SATHE: I would have gladly accepted if I felt that it is like that. There is no hurry as such. Tf I felt that there was infirmity, I would have accepted your suggestion.

im willing to sit with you or with \(\mathcal{y} \) friend, Mr. Era Sezhjyan and •correct it. As H is today, we have at length given the explanation in the memorandum of delegated legislation. If you turn to it, all the points which Mr. Pant has raised Just now have been covered there. The areas, the powers and the delegated legislation have been specified.

SHRI ERA SEZHIYAN; Which clauses and which provisions? I can show you the other memoranda.

| SHRI VASANT SATHE; AH I can p«ure you is that if there is any lacuna, technical jacuna, it will be corrected. We need not delay the Bilj for that.

(Repea!) *Bill*, 1980

MR. DEPUTY CHAIRMAN: They j have stated in the Memorandum that tile new provisions set out in detail various matters in respect of which rules have to be made and these inter alia deal with the terms and conditions.... All the steps are there.

I Therefore. I think that there i_s no j lacuna at this stage and the Bill can be introduced.

Th« question is:

"That leave to introduce the Cinematograph (Amendment) Bill, 1980, be granted."

The Motion was adopted.

SHRI VASANT SATHE; Sir, i introduce the Bill.

THE SPECIAL COURTS (REPEAL) BILL, 1980

THE MINISTER OF HOME AF-! FAIRS (GIANI ZAIL SINGH): Sir, I I beg to move for leave to introduce a Bill to repeal the Special Courts Act, 1979.

The Question was vrovosed.

श्री शिव चन्द्र झा (विहार): मैं इस विधेयक का, जो अभी मंद्री जी ने पेण किया है या इसके लिए इजाजत मांगते हैं इसलिए विरोध करता हूं और यह मुझे बता वें कि जो पहला एक्ट बना था जो खुद कहते हैं स्पीडी ट्रायल के लिए आपने महसूस किया कि वह काम नहीं कर रहा है, इनइफेक्टिव हो गया तो क्या यह आपका ग्लेखरिंग इनकम्पीटेंस नहीं है, फेल्योर नहीं है कि आप अपने एक्ट को फिर कार्यान्वित नहीं कर पा रहे हैं।

दूसरी बात, इसको तो भ्राप रिपील कर रहे हैं, उसकी जगह पर स्पीडी ट्रायल सर्टें